

2. Petition fixed for hearing and final disposal on 19<sup>th</sup> July, 2017.

3. Learned Advocate for the Petitioner states that in pursuance of the directions contained in Order dated 22<sup>nd</sup> March, 2017 passed by the National Company Law Tribunal, Mumbai Bench ('Tribunal') in the Company Scheme Application No. 173 of 2017, the meeting of Equity Shareholders was held on Tuesday, 2<sup>nd</sup> May, 2017 at 11: 00 am and the requisite quorum was present and the Scheme was approved with the requisite majority by the Equity Shareholders without modifications.
4. The Learned Advocate for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Scheme Application No. 173 of 2017 by the Tribunal.
5. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director and Registrar of Companies Mumbai. No representation is received from the Regulatory authority.
6. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
7. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

**V. Nallasenapathy Member (T )**

Sd/-

**B.S.V. Prakash Kumār Member (J)**